

[Mr Speaker]

Parmar, with six others, walked on the road between the Three-gates and Premabhai-hall at Ahmedabad with the common object of disobeying the orders made under section 144, Criminal Procedure Code, by the District Magistrate and the Additional District Magistrate, Ahmedabad. These orders directed the residents, frequenters and visitors to abstain from walking etc. on the said road and other roads etc.

On the 20th August, 1958, after a trial lasting for two days, I found them guilty of offences under sections 143 and 188, Indian Penal Code and sentenced them to suffer simple imprisonment for one month each and to pay a fine of Rs. 25 each for each of the two offences. In case of default in payment of the fine, they shall suffer simple imprisonment for a period of 7 days more for each default. Principal sentences of imprisonment to run concurrent."

**Shri Ranga (Tenali):** Have they been given 'A' class?

**Mr. Speaker:** I have no information.

#### POINT OF INFORMATION

**Shri Jadhav (Malegaon):** I had submitted a short notice question about blood dysentery and cholera. I have not yet had any reply.

**Mr. Speaker:** The hon. Member may find out from the Office. I cannot admit a short notice question unless the hon. Minister is willing to accept the short notice. The hon. Member may make enquiries from the Notice Office.

12-26 hrs.

#### PAPERS LAID ON THE TABLE

##### ALL INDIA SERVICES (DEATH-CUM-RETIREMENT BENEFITS) RULES

**The Deputy Minister of Home Affairs (Shrimati Alva):** Sir, I beg to lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of the All India Services (Death-cum-Retirement Benefits) Rules, 1958, published in the Notification No. G.S.R. 728, dated the 20th August, 1958. [Placed in Library. See No. LT-849/58.]

##### NOTIFICATION UNDER THE ESSENTIAL COMMODITIES ACT

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** Sir, on behalf of Shri Krishnappa, I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

- (1) G.S.R. No. 685, dated the 9th August, 1958.
- (2) G.S.R. No. 695, dated the 16th August, 1958.

[Placed in Library See No. LT-850/58.]

#### MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6a) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Mineral Oils (Additional Duties of Excise and Customs) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 13th August, 1958, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no